

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

**CONTEMPT PETITION (C) NO. 180/00007/2019 IN
O.A. NO. 51 OF 2016**

Dated, this the 9th day of November, 2020.

CORAM:

**HON'BLE Mr. P. MADHAVAN, JUDICIAL MEMBER
HON'BLE Mr. K.V. EAPEN, ADMINISTRATIVE MEMBER**

1. K.M. Chandran, 73 years,
S/o. Makkotha,
Retired Telecom Technical Assistant,
Office of Sub-Divisional Engineer (Power Plant),
Muvattupuzha – 686 661.
Residing at Koodaramolathu House,
East Vazhapally, Muvattupuzha – 686 673.
2. C.A. Kuriakose, 73 years,
S/o. Abraham,
Retired Telecom Technical Assistant,
Office of Sub-Divisional Engineer (Transmission),
Muvattupuzha – 686 661.
Residing at Chempakathinal, East Marady (P.O),
Muvattupuzha – 686 673.

- Petitioners/
Applicants in the O.A.

[By Advocate Mr. Vishnu S. Chempazhanthiyil]

Versus

1. Dr. K. Francis Jacob,
The Principal General Manager,
Office of General Manger, Telecom,
Bharat Sanchar Nigam Limited, Ernakulam – 682 016.
2. Dr. Mathew P.T.,
The Chief General Manager, Telecom,
Bharat Sanchar Nigam Limited,
Kerala Circle, Thiruvananthapuram – 695 033.
3. Anupam Shrivastava,
The Chairman and Managing Director,
Bharat Sanchar Nigam Limited, Corporate Office,
Statesman House, New Delhi – 110 001.
4. C. Manoj,
The Controller of Communication Accounts,
Department of Telecommunication,
Kerala Circle, Thiruvananthapuram – 695 033.

- Respondents/
Respondents in O.A

[By Advocates : Mr. N. Anilkumar, SCGSC for R-1
Mr. Thomas Mathew Nellimoottil]

The Contempt Petition (Civil) having been heard on 09.11.2020, the Tribunal on the same day delivered the following:

ORDER

Per: Mr. P. Madhavan, Judicial Member

Learned counsel for the respondents submits that they have filed OP(CAT) No. 178/2020 before the Hon'ble High Court of Kerala and there is a stay also.

2. In view of the above submission, CP(C) is closed for the time being. No order as to costs.

(Dated, 9th November, 2020.)

(K.V. EAPEN)
ADMINISTRATIVE MEMBER

(P. MADHAVAN)
JUDICIAL MEMBER

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Annexures of the Petitioner

Annexure P-1 : True copy of the order dated 07.04.2017 in O.A No. 180/00051/2016 of the Hon'ble Tribunal.

Annexure P-2 : True copy of the BSNL revision order dated 15.03.2011.

Annexure P-3 : True copy of communication No. 40-22/2011-Pen(B) dated 10.03.2017 issued by the BSNL.

Annexures of the respondents

NIL
